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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.641/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company	Ram Pratap Agarwal & Ors Vs M/s Oriental Coke Manufacturing Pvt Ltd & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKHILESH KUMAR SHRIVASTAVA, ADV. }
 2. AKASH SHARMA, Fr. CS } Petitioners
 3. RITO RITOLIA, Fr. CS }

Akash Sharma
14.02.2018

1. RATNANKO BANERJI, Sr. Adv. }
 2. SHAUNAK MITRA, Adv. } R1, R7 & R8
 3. NEHA SOMANI, Fr. CS }

Somani
14/2/2018

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1, 7 and 8 is present.

Ld. Counsel appearing on behalf of the petitioners submits that the supplementary affidavit has been filed as directed on 30/12/2017 and serve a copy on the respondents.

Ld. Counsel appearing for the respondents sought leave to file reply. Leave is granted. Reply may be filed within 3 weeks with a copy in advance to the opposite party(ies) and

thereafter rejoinder, if any may be filed within 1 week with a copy in advance on the opposite party(ies).

List it on 26/03/2018.

Sd

(Jinan K.R.)
Member (J)